

ITEM NO.6

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24978/2018

(Arising out of impugned final judgment and order dated 23-08-2018 in CWJC No. 12845/2018 passed by the High Court Of Judicature At Patna)

NIVEDITA JHA

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

(IA No. 127985/2018-Exemption from filing c/c of the impugned judgment)

(IA No. 129416/2018-Permission to file addl. Documents/facts

(IA No. 128711/2018-Permission to file addl.documents/facts)

Date : 27-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

Ms. Aparna Bhat, Adv. (A.C.)
Ms. Shivanhi Singh, Adv.
Mr. Tipoo Ningombam, Adv.

For Petitioner(s) Mr. Shekhar Naphade, Sr. Adv.
Ms. Fauzia Shakil, Adv.

For Respondent(s) Mr. Gopal Singh, AOR
Mr. Manish Kumar, Adv.

CBI Mr. K.Raghavacharyulu, special PP
Mr. Kailash Pandey, Adv.

Brajesh Thakur Mr. Syed Mehdi Imam, Adv.
Mr. Md. Noorullah, Adv.
Ms. Shamama Anis, Adv.
Mr. Tabrez Ahmed, Adv.
Mr. Parvez Dabas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has shown us a chart of the allegations that have been made in respect of shelter homes and the manner in which those allegations have been dealt with by the State Police.

On going through the chart as well as hearing learned counsel for the State of Bihar, we are of the view that the State Police is not doing its job as expected.

We direct the learned public prosecutor for the CBI to look into those allegations. Since there are number of such homes with number of allegations, learned counsel appearing on behalf of the CBI may take instructions.

List the matter tomorrow i.e. on 28.11.2018.

(SHASHI SAREEN)
AR CUM PS

(KAILASH CHANDER)
ASSISTANT REGISTRAR